

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

**CP No. 27/241/HDB/2024
AND
IA (CA) 163/2024 in CP No. 27/241/HDB/2024
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Taashee Linux Services Pvt Ltd ,
Represented by Mr. Abhishek Datt, M. D.

...Petitioner

AND

Mr.Rajeev Satpal Lakhanpal & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 27/241/HDB/2024

Learned representing counsel for petitioner present physically.

Learned Counsel Mr Sameer Hussain, for Respondent Nos 1 and 2 present physically.

Learned Counsel for Respondent No.4 present physically.

Despite service of notice respondent no.3 called absent. Learned counsel for Respondent Nos 1,2 and 4 represented that the copy of the petition was not served.

Learned counsel for the petitioner under takes to serve the same to the learned counsel for Respondent Nos 1,2 and 4. The same is recorded. At request for filing counters of Respondent Nos 1,2 and 4, four weeks' time granted, thereafter rejoinder if any within two weeks. Call on 19.09.2024.

IA (CA) 163/2024

Before we could order notice in this application learned counsel Mr Sameer Hussain present and stated that he is taking notice for Respondent no.2 and learned counsel for respondent no.3 present and stated that he is taking notice for Respondent No.3.

Let fresh notice be issued through registered/ speed post and also by e-mail to Respondent No.1. Meanwhile, counters if any of Respondent Nos 2 and 3. Call on 19.09.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)